

Land of foreign missions in Delhi

2383. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government had given land to foreign missions in Delhi and other cities on concessional rates, if so, the details of foreign missions benefiting from this gesture;

(b) what kinds of activities are being carried out by the foreign missions on the land given on cheap rate;

(c) whether these missions can run educational institutions and carry trade activities; and

(d) if so, whether such reciprocity exists for Indian missions abroad getting land at concessional rates?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) As a matter of general principle, allocation of land to Foreign Representations is based on commercial values only. However, there have been instances where Foreign Representations in Delhi have been given land at concessional rates on the principle of reciprocity.

(b) The land allotted to Foreign Representations in India is for the construction of their Chancery and for the residences of their home based staff members. However, the allocated land can also be used for running educational institutions, as the case may be.

(c) The request for running educational institutions by Foreign Representations in India is examined by the Ministry on a case by case basis. The premises of foreign Representations cannot be used for trade activities as per the Vienna Convention on Diplomatic Relations 1961.

(d) Yes. The Indian Missions abroad may also get land at concessional rates on the principle of reciprocity.

Deportation of Indians from Singapore

2384. SHRI T. M. SELVAGANAPATHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware that Government of Singapore has taken a tough decision to deport Indians who were allegedly involved in the riot some years back, if so, the details thereof; and

(b) whether Government has taken up this issue with the Singapore Government and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) A Group of 56 Indian Nationals were repatriated from Singapore for participating in the riot or impeding riot control and emergency rescue operations. The riots were triggered by the death of an Indian national in a road accident in Little India in Singapore on 8 December, 2013.

(b) The Government of India has taken up the issue with senior Singapore Authorities, both in Singapore and New Delhi, on a regular basis since the occurrence of the incident. The Government has stressed that Indian Nationals allegedly involved in the riots should be treated fairly with full access to justice and due process of law. The Indian Mission in Singapore has rendered full assistance to Indian nationals by expediting early repatriation of mortal remains of the deceased Indian national, providing consular access, facilitating legal counsel to other Indian Nationals charged by Singapore Authorities and stepping up its outreach programme to the Indian Community to assure them about their welfare and well being.

Signing of extradition treaties

2385. SHRI N. BALAGANGA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries with which we have signed extradition treaties, the details of the countries from where criminals were extradited to India during the last three years, year-wise, country-wise;

(b) the details of the extradition treaty signed with the UAE; and

(c) whether there have been instances in the past where extradition was refused by UAE and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) There are 37 Extradition Treaties in operation between India and the following countries: Australia, Bahrain, Bangladesh, Belarus, Belgium, Bhutan, Bulgaria, Canada, Egypt, France, Germany, Hong Kong, Republic of Korea, Kuwait,